

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01540/2018**  
**Chandigarh, this the 18<sup>th</sup> day of March, 2019**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

1. Tripat Kaur D/o S. Darshan Singh age 48 years working as Superintendent in the office of Central Goods & Service Tax Division – I, Model Town Road, Opp Skylark Hotel, Jalandhar – 144001 (Resident of H. No. 46, Bank Enclave Phase-II, Jalandhar – 144014).
2. Sarvjeet son of Sh. Parkash Chand age 53 years working as Superintendent in the office of Commissioner, GST Commissionerate, Rishi Nagar, Ludhiana – 141001 (resident of H. No. 153, SAS Nagar, Tower Town Jalandhar – 144014).
3. Satinder Goyal son of Sh. Chandu Lal Goyal age 50 years working as Inspector in the office of Commissioner, GST Commissionerate, Rishi Nagar, Ludhiana- 141001 (resident of H. No. 293, Uraban Estate, Phase-II, Jalandhar – 144003).
4. Sanjay Sarpal son of Sh. Harbans Lal age 54 years working as Superintendent in the office of Commissioner, GST Commissionerate, Jalandhar camp at Rishi Nagar, Ludhiana – 141001 (resident of H. No. 16-A, Krishna Square-II, Amritsar – 143001).
5. Sunil Kumar son of Sh. Gian Chand age 52 years working as Superintendent in the office of Commissioner, GST Commissionerate, Rishi Nagar, Ludhiana – 141001 (resident of H. No. 216, Gali No. 9, Mohalla Rattanpura Phagwara Distt. Kapurthala – 144001).
6. Rama Kant son of Sh. Sham Kishan age 48 years working as Superintendent in the office of Assistant Commissioner, GST Division East Ludhiana – 141010 (resident of H. No. 369, Urban Estate, Phase – I, Jalandhar – 144022).
7. Daljit Singh son of Sh. Lachman Singh age 53 years working as Superintendent in the office of Assistant Commissioner, GST Division- East, Ludhiana – 141010 (resident of H. No. 10/17, Sehgal Colony, Ladowali Road, Jalandhar – 144001).
8. Bhupinder Singh son of Sh. Gurcharan Singh Mundh, age 53 years working as Superintendent in the office of Central Goods & Service Tax Commissionerate, Ludhiana, Pin Code – 141001 (resident of H. No. 3126, Sector 38-D, Chandigarh, Pin – 160036).
9. Vaishali Chandhok w/o Sunil Chandhok age 50 years working as Superintendent Now posted as Authorised Officer, SEZ Chandigarh (resident of 924, Sector 17, Panchkula, Pincode 134109).
10. Vibha Khullar D/o Sh. Devendra Handa, age 50 years working as Superintendent in the Office GST Commissionerate Jammu, R/o 1401, Pushpak Complex, Sector 49-B, Chandigarh.

11. Anusharinderpal wife of Sh. Harinderpal age 53 years working as Superintendent in the office of Assistant Commissioner, Central Goods & Services Tax Division, Phagwara Pin Code – 144401 (resident of 3038, Urban Estate, Phase-I, Dugri, Ludhiana Pin Code – 141003).
12. Varinder Pal Singh son of Sh. Mastan Singh age 54 years working as Superintendent in the office of Central GST Audit Commissionerate, Chandigarh, Pin Code – 160017 (resident of 5536, Sector 38-West Chandigarh, Pin Code – 160015)  
(All Group B Employees)

**....Applicants**

**(Present: Mr. P.M. Kansal, Advocate)**

**Versus**

1. Union of India through the Secretary to Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, North Block, New Delhi.
2. The Central Board of Indirect Taxes and Customs, Ministry of Finance, Department of Revenue, New Delhi through its Chairman, North Block, New Delhi.
3. The Principal Commissioner of Central Excise & GST (Cadre Controlling Authority), Goods and Services Tax Commissionerate Chandigarh, Central Revenue Building, Plot No. 19, Sector 17-C, Chandigarh – 160017.

**..... Respondents**

**(Present: Mr. Sanjay Goyal, Advocate)**

**ORDER (Oral)**  
**SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the applicants submitted that the instant case is similar to O.A. No. 060/00232/2019 titled **Kulwant Rai Mann & Others Vs. Central Goods and Services Tax & Others**, which has been disposed of today in open Court, and therefore, this may be disposed of in the same terms, to which learned counsel for the respondents did not object.
2. Ordered accordingly. The relevant part of the order is reproduced hereunder:

"In view of the ad-idem between the parties, the O.A. is disposed of with a direction to the respondents to consider the claim of the applicants to grant them NFSG grade from the due date in view of the law laid down by this Court in the case of Munish Kumar (supra), as relied upon by them, within a period of two months from the date of receipt of a copy of this order. If upon such consideration, the applicants are found similarly situated like the applicants in the indicated cases, the relevant benefits be granted to them, otherwise a reasoned and speaking order be passed on their claim.

7. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs."

**(P. GOPINATH)**  
**MEMBER (A)**

'mw'

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 18.03.2019**

